

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 370/MP/2022

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 seeking deemed availability for the period from 1.6.2021 to 30.8.2021 in respect of Singrauli Super Thermal Power Station (2000 MW) under Regulation 76 and 77 of the CERC (Terms and Conditions of Tariff) Regulations, 2019.

Petitioner : NTPC Limited

Respondents : UPPCL & 10 Ors.

Date of Hearing : **12.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Ashutosh Srivastava, Advocate, NTPC
Shri Shivam Kumar, Advocate, NTPC
Shri Nitin Kala, Advocate, TPDDL
Shri Kunal Singh, Advocate, TPDDL
Shri Tanmay Jain, Advocate, TPDDL
Ms. Kanishka Rawat, Advocate, TPDDL
Shri Rahul Kinra, Advocate, BRPL&BYPL
Shri Aditya Ajay, Advocate, BRPL&BYPL
Ms. Jaya, Advocate, BYPL

Record of Proceedings

The learned proxy counsel for the Petitioner prayed for an adjournment of the hearing, on the ground that the arguing counsel was pre-occupied in a matter before APTEL. This was not objected to by the learned counsel for the Respondents.

2. Accordingly, based on the consent of the parties, the matter was adjourned.
3. The Petition will be listed for hearing on **15.3.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

